

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- #324
TO BE ANSWERED ON- 20/07/2022

E-SHRAM PORTAL IN TRIBAL AREAS

324 # SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether any special scheme has been formulated to create awareness about e-Shram portal in tribal areas; and
- (b) the schemes being run by the Ministry for the upliftment of labourers in these areas, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a): Ministry of Labour & Employment has launched e-Shram portal on 26th August 2021 for creation of a comprehensive National Database of Unorganized Workers including tribal workers (e-Shram) seeded with Aadhaar for all types of unorganized workers. After launch, portal has been handed over to States for commencement of registration and as on 14th July 2022 over 27.97 crore unorganized workers including tribal workers have been registered on eShram portal.

e-Shram envisages to register all unorganized workers including tribal workers to e-Shram portal and for this purpose States have been asked to mobilize unorganized workers including tribal workers for registration on e-Shram portal. To raise awareness among the workers and accelerate the registrations in all parts of the country, Ministry of Labour & Employment has on boarded CSC-SPV and State Seva Kendras on e-Shram. Various camps are organized by CSC-SPV with the help of State Government to create awareness about e-Shram portal. Social media campaigns are also run in parallel to raise awareness through Social Media platforms.

(b): Ministry of Labour & Employment has enacted Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which has been subsumed into Occupational Safety, Health and Working Conditions (OSH) Code, 2020. Further, the Code on Wages, 2019, Occupational Safety, Health and Working Conditions Code, 2020, Code on Social Security, 2020

and the Industrial Relations Code, 2020 provide for decent working conditions, minimum wages and social security benefits to all category of workers. Special provision such as widening the definition of Inter-state migrant workers, toll free helpline, journey allowance, etc for migrant workers have been incorporated in the OSH Code, 2020.

The Unorganized Workers' Social Security Act, 2008 including tribal workers, now subsumed in the Code on Social Security, 2020, provides for social security to all unorganized workers. Government has launched various social security schemes like Pradhan Mantri Jeevan Jyoti Beema Yojana (PMJJBY) and Pradhan Mantri Suraksha Beema Yojana (PMSBY) for life and disability cover and Pradhan Mantri Shram Yogi Man Dhan Pension Yojana (PM-SYM) in March, 2019 for pension to the unorganised workers. Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PMJAY) launched in 2018 provides health coverage for secondary and tertiary health benefits to all unorganized workers including tribal workers who are covered as eligible beneficiaries as per Socio Economic Caste census Data, 2011.

Through various other schemes like Pradhan Mantri Garib Kalyan Rojgar Abhiyan (PMGKRA), Aatma nirbhar Bharat Rozgar Yojna (ABRY), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), PM Garib Kalyan Ann Yojana, Pradhan Mantri Jan Dhan Yojana (PMJDY), PM KISAN Yojana, Pradhan Mantri Kaushal Vikas Yojana (PMKVY), PM- SVANidhi Scheme, initiatives have been taken to boost infrastructure and economy to provide local employment opportunities.

Ministry of Tribal Affairs has launched Pradhan Mantri Janjatiye Vikas Mission to achieve livelihood driven tribal development for the next Finance Commission Cycle. Likewise National Scheduled Tribes Finance and Development Corporation (NSTFDC) under the Ministry provides financial assistance at concessional rate of interest for improving their productivity. Various other scheme of the Ministry like Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP)", "Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)" and "Grant under Article 275 (1) of the Constitution of India" are additive to state plan funds and efforts for tribal development through substantial reduction in poverty and unemployment, creation of productive assets and income generating opportunities.
